



**LEGISLATIVE ASSEMBLY
OF
GOA, DAMAN AND DIU**

**The Goa, Daman and Diu
Village Panchayats Regulation
(Amendment) Bill, 1976**

(Bill No. 8 of 1976)

**(As passed by the Legislative Assembly of Goa, Daman
and Diu on the 9th day of April, 1976)**

**GOA, DAMAN AND DIU LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI**

1976

The Goa, Daman and Diu Village Panchayats Regulation
(Amendment) Bill, 1976

(Bill No. 8 of 1976)

A
BILL

further to amend the Goa, Daman and Diu Village Panchayats Regulation, 1962.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Twenty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa, Daman and Diu Village Panchayats Regulation (Amendment) Act, 1976.

(2) It shall come into force at once.

2. *Amendment of section 39.*— In section 39 of the Goa, Daman and Diu Village Panchayats Regulation, 1962, in sub-section (1), after clause (m), the following clause shall be inserted, namely:—

Regulation 9 of 1962.

“(m-1) fees for use of slaughter house established by Village Panchayat;”.